

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.706 of 2015
IN
OA No.2412 of 2015

This the 6th day of November, 2015

**HON'BLE MR. V.AJAY KUMAR, MEMBER (J)
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

Ex. Const. Ramesh Chander
S/o Sh. Hukam Chand,
r/o H.No.909/4, Ashok Vihar Colony,
Near 22 Feet Road, Line Cross, Bahadurgarh,
District – Jhajjar, Haryana.

... Petitioner
(By Advocate: Shri Sourabh Ajuha)

Versus

Mr. B.S. Bassi
Commissioner of Police,
Delhi Police
Police Headquarter,
IP Estate, MSO Building,
New Delhi-110002.

... Respondents

ORDER (ORAL)

MR. V. AJAY KUMAR, MEMBER (J) :

When this Contempt Petition is taken up, learned counsel for the petitioner submitted that the respondents in fact passed an order on 3.7.2015, i.e., even prior to the date of disposal of the OA. He received the same only after the disposal of the OA.

2. In the circumstances and in view of the passing of an order by the respondents, the Contempt Petition is dismissed. However, the petitioner is at liberty to question the said Order, if he is still aggrieved, in accordance with law.

**(SHEKHAR AGARWAL)
MEMBER (A)**

**(V. AJAY KUMAR)
MEMBER (J)**

/ravi/